

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-609(ND)/2017

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
20.02.2019**

**NAME OF THE COMPANY: SE Investment Ltd. V/s. Soni Realtors Pvt.
Ltd.**

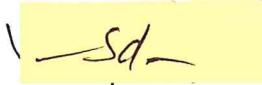
SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

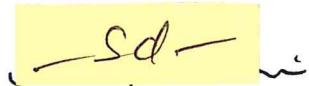
**Present: Mr. Anand M. Mishra, Advocate for Applicant
Mr. Rajeev Kumar and Mr. Sumesh Dhawan for RP**

ORDER

CA 185/2019 has been filed bringing on record that Mr. H. S. Sharma, District Judge, Delhi (Retd.) who had been appointed to categorise the claims as that of financial claimants of plot allottees is unable to proceed on grounds of his pre-existing occupation in other cases. In view of the same, we hereby appoint Mr. Rakesh Siddharth, Dist. Judge, Delhi (Retd.) (Mobile No. 9910384655) in this matter in terms of the previous order.



**(V. K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**